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Dated: 15.7.1993

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Hon'ble Mr. A K Sinha, J M  
Hon'ble Mr. V K Seth, A M

Heard the learned counsel for the parties. The learned counsel for the respondents submits that since the date of receiving the applications appearing in the Civil Services(Preliminary) Examination 1993 has been extended upto 2.3.1993 and the applications of the applicants were received before that date and consequently, the applications have already been accepted by the U.P.S.C. So in that view of the matter, it has been submitted that these applications have now become infructuous. These facts are also admitted by the learned counsel for the applicant.

Consequently, considering the submission and in view of the facts that the ~~xxx~~ applications of the applicants have since been accepted by the U.P.S.C. as a result of the extension of the date for receiving the applications for appearing in the Civil Services(Preliminary) Examination, 1993 these applications have now become infructuous and the result, therefore, is that they are dismissed as infructuous.

✓  
A M

✓  
J M

(rka)